



24. The Registrar General,  
Hon'ble High Court of Telangna,  
Hyderabad.

No. 22 /S & A Cell/2024

Dated:Allahabad:March 06, 2024

**Subject: Clarification regarding independent conduct of cases by the advocate-candidates and issuance of experience certificate to the advocate-candidates of Direct Recruitment to the Uttar Pradesh Higher Judicial Service – 2023.**

Sir/Madam,

With reference to the aforementioned subject matter, I have been directed to inform you that in light of express language of Article 233 of the Constitution of India read with Rule 5(c) of the U.P. Higher Judicial Service Rules, 1975, as interpreted by the Apex Court in Dheeraj Mor's case (2020) 7 SCC 401, the word 'independently' used in the proviso to Rule 5(c) of the Rules may only imply continued engagement as an advocate against vakalatnama filed. However, filing of joint vakalatnama may not render any ineligibility in a candidate.

Further, the A.P.O./A.P.P./P.O./P.P.(s), A.D.P.O/A.D.G.C.'s, Standing Counsel(s), Additional Government Advocate(s) and such other pleaders who do not file letter of authorization (Vakalatnama), may be issued experience certificate on the basis of conduct of cases by them, as certified by the respective authorities under whose administrative control they work.

A Notice in this regard has also been issued on official website of this Hon'ble Court i.e. on ([www.allahabadhighcourt.in](http://www.allahabadhighcourt.in)).

I am, further, to request you to kindly issue the experience certificate accordingly and also the said information may kindly be given wide publicity among the members of Bar Associations in the Hon'ble High Court.

With regards,

Yours Sincerely,

Registrar (J)(S & A) Seniority  
'for Registrar General'